

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

C. P. NO. 16/25/2015  
CA. NO.

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016**

**NAME OF THE COMPANY:** M/s. Vitcom Consulting Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 621A

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>
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1.	Sand Ahmad,	Joint Director (Law & Prosecution)	} S.F.I.O.
2.	S.K. Asst. Director -		
3.	Sanjay Kumar Chanbey,	Law Consultant/Adv.	
4.	Artha Sharma,	Advocate	- (Signature)
5.	Rohit Khurana,	Adv. Company	(Signature) Khurana

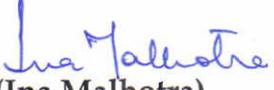
**Common Order**

The office of the SFIO had been given specific directions in terms of order dated 20.09.2016. The same have not been complied with.

2. An application has now been filed praying for adjournment on the ground that the Mr. Jasmeet Singh counsel for SFIO is out of the country. Such a submission is not acceptable to this Bench. It is incomprehensible why the Supervisory Officer of the SFIO whose Affidavit was required to be filed is unable to do so as he alone is aware of all facts in respect of their resistance to the prayer for <sup>compounding</sup> ~~condonation~~.

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3. The entire attitude of the SFIO smacks of lethargy and a lackadaisical approach. Last opportunity is being given to the SFIO as except for trying to procrastinate the disposal by raising unsubstantiated grounds they have been of little assistance.
4. Adjourned to 05.10.2016 on their specific request.

  
(Ina Malhotra)  
Member Judicial